

IN THE COURT OF JUDICIAL MAGISTRATE FIRST CLASS,
DIBRUGARH

Present: Sri Rinku Boro, JMFC

(04.04.2022)

PRC 1648/2021(GR 2292/2021)

Duliajan PS Case No. 297/2021, U/s 448/342/323 of IPC

COMPLAINANT

STATE OF ASSAM

REPRESENTED BY

SRI L. DEORI, ADDL. APP

ACCUSED

ADOM KERKOTTA
S/O JOLEN KERKOTTA
3 NO. CHAPATOLI GAON
P.S. DULIAJAN
DIBRUGARH

REPRESENTED BY

SRI CHANDAN CHETIA LD.
ADVOCATE



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04-04-2022
Judicial Magistrate 1st Class
Dibrugarh

Date of offence	13.06.2021
Date of FIR	15.06.2021
Date of Charge-sheet	30.06.2021
Date of Framing of Charges	04.04.2022
Date of commencement of evidence	04.04.2022
Date on which judgment is reserved	NIL
Date of judgment	04.04.2022
Date of the Sentencing Order, if any	Acquitted



Accused Details:

Rank of the accused	Name of Accused	Date of Arrest	Date Release on Bail	Offences charged with	Whether Acquitted or convicted	Sentence Imposed	Period of Detention Undergone during Trial for purpose of Sec. 427 Cr.P.C.
1	Adom Kerkotta	In notice U/s 41(A) CrPC	16.06.2021	448/342/323 IPC	Acquitted	NIL	NIL

(Signature)
04-04-2022
Judicial Magistrate 1st Class
Dibrugarh

JUDGMENT

1. In the present case the accused stands charges under Sections 448/342/323 of the Indian Penal Code, 1860(hereinafter referred to as 'IPC') for having committed the offence of house trespass, wrongfully confining and causing voluntarily hurt to the son of the informant.

PROSECUTION STORY:

2. The prosecution case in brief is that the informant Sri George Dang son of late Bharat Dang resident of 3 No. Chapatoli gaon under Duliajan PS lodged a complaint with I/C Bhadoi Panchali outpost on 15.06.2021 alleging that on 14.06.2021 while they were sleeping Sri Adom Kerkotta son of Jolen Kerkotta resident of 3 No. Chapatoli Gaon under Duliajan PS forcefully entered at his house in the morning 4:00 AM and took away his son Ranjit Dang from his sleep and charge him of stealing mobile and Adom Kerkotta also tortured his son inhumanly injuring his son badly.

INVESTIGATION :

3. On receipt of the complaint, I/C Bhadoi Panchali outpost registered the complaint as GDE No. 282 dated 15.06.2021 and forwarded the complaint to Officer-in charge Duliajan police station for registering the case and the case was registered as Duliajan P. S. case no.



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04.04.2022
Judicial Magistrate 1st Class
Dibrugarh